

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 187 of 2014**

**Dated : 9<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Powergrid Corporation of India Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Poorva Sahegal  
Ms. Anushree Bardhan  
Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Suraj Singh for  
R.3 to 5  
Proxy Counsel for  
Mr. Rajiv Srivastava for R 10**

**ORDER**

Earlier on two occasions, time was granted to Respondent No.10 to file reply. Today again, learned counsel for Respondent No.10 seeks some more time to file reply.

As a last chance, two weeks time is granted to learned counsel for Respondent No.10 to file reply. Reply to be filed on or before 24.12.2014 after serving copy on the other side. Thereafter, learned counsel for the Appellant may file Rejoinder on or before 02.01.2015 after serving copy on the other side.

Post the matter for hearing on **13.01.2015.**

**(Rakesh Nath)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Ts/pr